

**PAPERS LAID ON THE TABLE**

**Report (1980-81) on the Working and Administration of the Companies Act 1956**

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Twenty-fifth Annual Report on the working and Administration of the Companies Act, 1956, for the year ended the 31st March, 1981 under section 638 of the said Act. [Placed in Library. See No. LT-3693/82].

**I. Report and Accounts (1979-80) of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon (Assam) and related papers.**

**U. Report and Accounts of the Petro-fil Co-operative Limited, New Delhi for the year ended the 30th June, 1981 and related papers.**

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): Sir, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Sixth Annual Report and Accounts of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon (Assam), for the year 1979-80, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company. [Placed in Library. See No. LT-3095/82 for (i) and (ii)].

II. A copy each (in English and Hindi) of the following papers—

(i) Seventh Annual Report and Accounts of the Petronlp Cooperative Limited, New Delhi, for

the year ended the 30th June, 1981, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Company. [Placed in Library. See No. LT-3694/82 for (i) and (ii)].

**Notifications Of the Ministry of Finance (Department of Revenue) and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): Sir, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962:—

(i) G.S.R. No. 244(E), dated the 9th March, 1982, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-3549/82].

(ii) G.S.R. No. 251(E), dated the 15th March, 1982. [Placed in Library. See No. 3671/82].

II. A copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notifications G.S.R. Nos. 273 and 274, dated the 13th March, 1982, together with Explanatory Memoranda thereon. [Placed in Library. See No. LT-3672/82].

**Report and Accounts (1980-81) of the Indian Institute of Mass Communication, New Delhi and related papers**

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI ARIF MOHAMMED KHAN): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Audited Accounts of the Indian Institute of

Mass Communication, New Delhi, for the year 1980-81, together with a Review, by Government on the working of the Institute.

(ii) State me it giving reasons for the delay in laying the paper mentioned at (i) above.

[Placed in Library. See No. LT-3697/82 for (i; and (ii)].

#### **REPORTS OF THE COMMITTEE ON PETITIONS**

SHRI MANUBHAI PATEL (Gujarat): Sir, I beg to present the following Reports of the Committee on Petitions:

(i) Seventy-second Report on the petition signed by Shri Suraj Prasad, resident of village Sheopur, P. O. Kesat 1, District Bhojpur (Bihar) and seven others regarding fixing of remunerative prices for agricultural produce and matters connected therewith; and

(ii) Seventy-third Report on the petitions signed by (a) Shri Golap Barbor and sixteen other MLAs of the Assam Legislative Assembly praying for Rajya Sabha's intervention to resolve the crisis arising out of the foreign nationals' issue in the State of Assam; and (b) Dr. Birendra Kumar Bhattacharyya and four others praying for preserving the integrity of the State of Assam and for a solution to the problem of foreign nationals in the State.

#### **REFERENCE TO THE ALLEGED CORRUPTION IN NAFED**

MR. DEPUTY CHAIRMAN: Now we will take up Calling Attention.

SHRI ARVIND GANESH KULKARNI (Maharashtra): Sir, I wanted to say something. You wanted to call me.

MR. DEPUTY CHAIRMAN: All right.

SHRI ARVIND GANESH KULKARNI: Sir, with your permission I rise here because I have requested the Chairman to permit me to draw the attention of the House, and, through you, Sir, to the Minister of Co-operation, to a news item dated the 19th March, 1982, in the *Indian Express* regarding costly gifts to NAFED members.

Sir, in this connection, I am not going into what happened there because that is not more relevant. The relevant portion is that on a question raised by A. G. Kulkarni and Shri Nanda followed by a spate of supplementaries etc. the Minister was...

MR. DEPUTY CHAIRMAN: Please do not refer to the question. That is a part of the record. (*Interruptions*)

SHRI ARVIND GANESH KULKARNI: I am finishing. I am not taking more time... saying that he was awaiting the report of the Board. The Chairman of the Rajya Sabha has also gone on record about the seriousness of the entire issue and wanted immediate action by the Government. He has, in particular, said that allegations of corruption whenever they come up must obviously require the attention of the Government, because, after all, we cannot allow any corrupt men anywhere...

MR. DEPUTY CHAIRMAN: Leave it at that stage.

SHRI ARVIND GANESH KULKARNI:... and I will see that he will not only look into it but he also takes action and makes inquiries into it. Sir, this news item has said that the meeting took place on 3rd March, etc. and some HMT watches were given and a new committee was appointed. May I request you, Sir, that you give a direction to the Government, particularly to the Leader of the House—Mr. Ramakrishnan, please leave the Leader of House for a while—regarding corruption in the NAFED and NCCF.